

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 150
44/241-242/PB/2019

IN THE MATTER OF:

Mr. Rajesh Mittal

... Petitioners/Applicant

Vs

M. M. Metacraft Pvt. Ltd.

... Respondent

SECTION: Under Section 241-242

Order delivered on 28.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Mr. S.K. Pal, Adv.

For the Respondent:

Mr. Alishan Naqree, Ms. Rupal Bhatia & Mr. Mohd. Kamran,
Adv.

ORDER

Notice of the petition was issued on 27.03.2019 and the respondent has been served by dasti process. We heard the learned counsel for the parties and the core issue of entire hearing today is that EOGM has been held to remove the petitioner Mr. Rajesh Mittal as a director from the board of director of the company. The agenda was circulated on 06.03.2019 along with the explanatory. Issues raised cannot be appreciated in its proper perspective at this initial stage.


Deepak – 28.03.2019



We grant time to learned counsel for the respondent to file reply within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

If any resolution for removal of the petitioner has been passed in the EOGM held today, the same shall not be given effect to till the next date of hearing.

List on 16.05.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)